## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 241 OF 2017**

Dated: 16th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Transmission Corporation Ltd.

... Appellant(s)

Vs.

**Punjab State Electricity Regulatory Commission & Anr.** 

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Poorva Saigal Ms. Anushree Bardhan Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

## **ORDER**

Learned counsel for the respondent seeks six weeks time to file reply. He may file reply on or before 28.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **20.12.2017.** 

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd